

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 426  
484/252/ND/2020**

**IN THE MATTER OF:**

**M/s. N Ratthore Buildcon Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**The ROC and Anr.**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Pranam Jain, Mr. Gursat  
Singh, Advocates.**

**For the ROC**

**:Mr. M. Yadubhushana Rao, AROC.**

**For the Income Tax Department**

**:Ms. Laxmi Gurung, Sr. Standing  
Counsel, Ms. Adeeba Mujahid, Jr.  
Standing Counsel along with Mr.  
Ankit Singh, Advocate.**

**ORDER**

Heard the submissions made by the counsel for the appellant. AROC is present and submitted that they have filed reply. Counsel for the Income Tax Department has submitted that they have no objection to proceed further in the matter. Therefore, order in this matter is reserved.

  
— sd —

**(V.K. Subburaj)  
Member (T)**

  
— sd —

**(P.S.N. Prasad)  
Member (J)**

(Anjula)